

ITEM NO.13

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).397/2024

KUNTAL GHOSH

Petitioner(s)

VERSUS

ENFORCEMENT DIRECTORATE (KOLKATA ZONE)

Respondent(s)

(FOR ADMISSION)

Date : 01-10-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. M. S. Khan, Adv.
Mr. Balwant Singh Billowria, Adv.
Mr. Prashant Prakash, Adv.
Ms. Qausar Khan, Adv.
Mr. Vivekanand Singh, Adv.
Mr. Anirudh Ray, Adv.
Ms. Shilpa Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 17.10.2024.
2. Meanwhile, Special CBI Court, which has been notified as a Special Court under Section 43 of the Prevention of Money Laundering Act, 2002, is directed to take up the bail matter of the petitioner on day to day basis, and decide the same within 10 days and send a compliance report.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR